

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. IA 2708/2024 in C.P. (IB)/961(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2024**

NAME OF THE PARTIES:- M/S Anshuman Developers
V/s
Vistra ITCL (India) Limited
IN THE MATTER OF
Vistra Itcl (India) Limited
V/s
Rajesh Habitat Private Limited
Section: Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2708 of 2024

Presence:-

Mr. Sharad Bansal a/w Mihir Mekal and Nikhil Jalan, Adv. (VC) ... for Applicant

Mr. Anush Mathkar a/w Karan Sangani and Vihit Shah, Adv. (VC)

... for Respondent no. 1

It has been pointed out that reply on behalf of the Respondent has been filed. Counsel appearing for the Applicant seeks time to file rejoinder. Let rejoinder, if any, on behalf of the Applicant be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for the final hearing on **09.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)